कि इस तरह की बातें ज्यादा सुनने में नहीं आई हैं कि जो दुरुपयोग हुआ हो। कहीं भी हो, हमारी ख्वाहिश और कोशिश यह है कि इसके पैसे का सही तरीके से इस्तेमाल हो, सही खर्च हो।

श्री यशपाल सिंह : क्या सरकार बता सकती है कि इस स्मारक कोष में बड़े बड़े उद्योगपति ही क्यों कांट्रीब्यूशन कर रहे हैं, मामूली किसानों और मजदूरों तक क्यों नहीं पहुंचा गया है ?

अध्यक्ष महोदय : या आप उनसे पूछिये या इनसे पूछिये।

श्री हुकम चन्द कछवाय : हमारे देश में बड़े बड़े पदों पर बैठे हुए व्यक्तियों ने या कांग्रेस में जो पदाधिकारी हैं, उन्होंने अवैध रूप से पैसा कमाया है, उनका पैसा भी इसमें लिया जाएगा, क्या ऐसी भी कोई योजना सरकार की है ?

अध्यक्ष महोदय : सरकार की योजना है ही नहीं जिसे आप बार बार कहेंगे . . .

श्री हुकम चन्द कछवाय : कैरो और खादी वाला साहब ने अवैध रूप से जो पैसा कमाया है तथा इस तरह से दूसरे लोगों ने जो कमाया है, उस पैसे को भी क्या इस कोष के लिए ले लिया जाएगा ?

अध्यक्ष महोदय : हम आशाओं पर इस वक्त नहीं चल रहे हैं।

श्री रामसेवक यादव : चूंकि इस यादगार कोष में धन कम आया है, क्या इसी कारण से सरकार ने फैसला किया है कि वह कम्पनियां और वह बड़े लोग जो इस फंड में रुपया देंगे, उनको आय कर से मुक्त किया जायेगा ?

अध्यक्ष महोदय : उन्होंने कहा कि कम नहीं आया है, अभी शुरू हुआ है।

Shri Basumatari: I think only one paper has issued an appeal for collecting funds—*Hindustan Times*. What steps have been taken by the Government so that other papers also issue such appeals?

Shri Lal Bahadur Shastri: A number of papers have issued appeals. As I said in the beginning we have yet to commence the work of collection in right earnest.

Shrimati Savitri Nigam: I want to know whether any idea has been given as to what would be the nature of expenditure from this fund and whether the money collected will be spent on the welfare of the children and the education of the handicapped.

Mr. Speaker: That is a matter to be decided by the committee.

Shri Bishwanath Roy: In view of the love and affection showed by the general public to the late great leader, may I know whether any agency would be set up at the district level so that ordinary peasants and others . . .

Mr. Speaker: That is a matter for the committee.

— **Late Prime Minister's Residence**

\+

*149. **Shri Prakash Vir Shastri:**
Shri Vishram Prasad:
Shri Yashpal Singh:
Shri Jagdev Singh Siddhanti:
Shri R. G. Dubey:
Shri P. Venkatasubbaiah:
Shri Rameshwar Tantia:
Shri Dhaon:
Shri B. P. Yadava:
Shri Bishanchander Seth:
Shri Bagri:
Shri P. R. Chakravarti:
Shri P. C. Borooah:
Shri A. S. Saigal:
Shri P. K. Deo:
Shri Vishwa Nath Pandey:
Shri Hari Vishnu Kamath:
Shri E. Madhusudan Rao:
Shri Kishen Pattnayak:
Shrimati Renuka Barkataki:
Shri D. C. Sharma:

Will the **Prime Minister** be pleased to state whether Government have

any proposal under their active consideration to convert the late Prime Minister's "Teen Murti" residence in New Delhi into a national memorial?

The Parliamentary Secretary to the Prime Minister (Shri Lalit Sen): Government have decided that the Teen Murti House should be used primarily for a Museum, with a Library, dedicated to the memory of Jawaharlalji. The Ministry of Education would implement these proposals regarding the Museum and Library as a Government project. The Southern Wing of the House would be utilised for the proposed Personalia Museum. The Northern Wing would be used for housing the proposed Library; some of the smaller rooms in the Northern Wing might be used for putting up visiting research scholars and lecturers.

श्री प्रकाश वीर शास्त्री : मैं यह जानना चाहता हूं कि प्रधान मन्त्री का निवास स्थान जो नई दिल्ली में है और छोटा राष्ट्रपति भवन मान जाता है उसका कुल कितना एरिया है, और उसको प्रधान मन्त्री स्मारक बनाने से पहले क्या सरकार ने जानकारी ले ली है कि इस सम्पत्ति का मूल्य आदि क्या है।

Shri Lalit Sen: I need notice to answer this question.

श्री प्रकाशवीर शास्त्री : हमारे स्वर्गीय प्रधान मन्त्री जी ने अपनी भावपूर्ण वसीयत लिखी है जो कि समाचारपत्रों में प्रकाशित हुई थी, उसमें इस प्रकार का कोई अनुरोध नहीं था कि उनके स्मारक के रूप में प्रधान मन्त्री निवास का किस प्रकार उपयोग किया जाये। जबकि सरकार ने गांधी जी के स्मारक के लिये उनकी मृत्यु स्थान को किसी प्रकार हाथ नहीं लगाया और प्रधान मन्त्री जी का स्मारक शांतिवन राजघाट के पास बन रहा है, तो इस प्रकार की और इतनी बड़ी सम्पत्ति को स्मारक के रूप में सुरक्षित करना क्या गलत परम्परा का श्रीगणेश नहीं करना नहीं है।

प्रधान मन्त्री तथा अणुशक्ति मन्त्री (श्री लाल बहादुर शास्त्री) : जहां तक पंडित जवाहरलाल नेहरू की बात है, यह सही है कि उन्होंने न तो मन में ऐसी कल्पना की होगी और न उन्होंने कुछ इस सम्बन्ध में लिखा है, लेकिन यह हमारा फैसला था। हमने इसपर विचार किया, गवर्नमेंट ने भी विचार किया और यह निश्चय किया कि वहां पर उनका एक स्मारक बनाये।

श्री हरि विष्णु कामत : बिल्कुल गलत फैसला है। (*Interruption*)

श्री लाल बहादुर शास्त्री : आप की और बहुतों की यह राय हो सकती है। लेकिन गवर्नमेंट ने और हमने जब इस पर विचार किया तो इसे ठीक समझा और इस लिये हमने यह फैसला किया।

श्री यशपाल सिंह : क्या सरकार यह बतलाने की कृपा करेगी कि जब इलाहाबाद के आनन्द भवन को यह गौरव प्राप्त है कि उसमें हमारे प्रधान मन्त्री का बचपन निकला, वे वहीं बड़े हुए, खेले कूदे और तालीम हासिल की, तो आनन्द भवन का नैशनलाइजेशन क्यों नहीं किया जा रहा है जबकि जहां पर वे आफिशल ड्यूटी देते थे उसे लिया जा रहा है।

श्री लाल बहादुर शास्त्री : मैं सिर्फ इतना ही निवेदन करना चाहता था कि प्रधान मन्त्री जी ने अपनी विल में आनन्द भवन के मुताल्लिक लिख दिया है कि वह नेशन को दे दिया जाये, नेशन के काम के लिये।

Shri Nath Pai: Does not the Prime Minister think that it would have been far better in reaching such a decision that Government does not act by issuing an executive fiat as it has done, that it does not act in a partisan way but tries to consult public opinion and takes Parliament into confidence and, secondly, does he not think that it would have been fitting memorial to the late Prime Minister's memory if the residence of the first Prime Minister of free India continues to be the official residence of all

Prime Ministers so that they derive inspiration from the house, so that they are conscious of the heavy and great heritage they carry and become inspired all the time they live in the house? Has that aspect been taken into consideration?

Mr. Speaker: No information has been asked for.

Shri Nath Pai: The question is whether that important aspect has been taken into consideration. What is the answer to the first question? Was public opinion consulted? Is it not a question, Sir?

Mr. Speaker: Whether public opinion has been consulted; that is the only question.

Shri Hari Vishnu Kamath: Even Parliamentary opinion.

Mr. Speaker: Order, order.

Shri Lal Bahadur Shastri: Of course, public opinion as such in no formal way was consulted. But I have no doubt—there may be some exceptions—that by and large it has been generally welcomed. (*Interruption*).

Some Hon. Members: No, no.

Some Hon. Members: Yes.

Mr. Speaker: Order, order. It is not proper for so many hon. Members to say so loudly 'yes' or 'no' in this manner.

Shri Nath Pai: Is the decision final?

Mr. Speaker: We cannot decide that.

Shri Hari Vishnu Kamath: Is it open to review or reconsideration?

Several Hon. Members rose—

Mr. Speaker: Order, order. Hon. Members will kindly sit down.

Shri Nath Pai: Is the decision final?

Shri Lal Bahadur Shastri: Yes.

श्री जगदेव सिंह सिद्धान्ती : इस प्रकार के कार्य को करने से पूर्व क्या सरकार ने यह विचार कर लिया है कि इस प्रकार की परम्पराओं से कहीं हम अन्धकार का मार्ग तो नहीं चला रहे हैं।

Mr. Speaker: The question is whether that aspect also has been considered by the Government, namely, that it would not be a bad precedent.

श्री लाल बहादुर शास्त्री : इसमें खैर कोई गलत परम्परा वगैरह तो मुझे लगती नहीं, लेकिन मैं माननीय सदस्यों से यह निवेदन करना चाहता हूं कि पंडित जवाहरलाल नेहरू हमारे देश के केवल एक प्रधान मंत्री नहीं थे, वे स्वतन्त्रता के पहले भी हमारे राष्ट्र के कर्णधार थे, उन्होंने इस देश को बहुत कुछ बनाया और बढ़ाया (*Interruption*)

Mr. Speaker: Order, order. There ought not to be such excitement. I allow a question, but nothing further.

श्री रामेश्वर टांटिया : चूंकि श्री जवाहरलाल नेहरू को बच्चों से बहुत प्यार था, क्या मैं यह जान सकता हूं कि इस स्थान पर बच्चों के लिये भी कोई म्यूजियम तैयार करने की योजना बनाई जायेगी।

श्री लाल बहादुर शास्त्री : इस मकान में क्या क्या होगा, साधारणतः इस पर विचार किया गया है, लेकिन इसके लिये मैमोरियल कमेटी बनाई गई है और वह मैमोरियल कमेटी बच्चों के लिये एक खास आइटेम रखने पर ध्यान देगी।

श्री वागड़ी : स्वर्गीय प्रधान मन्त्री जी के निवास स्थान की लागत तकरीबन 4 करोड़ रु० है और गांधीजी की शहीदी जगह की लागत शायद 8 लाख रु० के करीब है। प्रधान मन्त्री जी का स्वर्गवास तो स्वाभाविक मृत्यु से हुआ था। और राष्ट्रपिता गांधी जी का स्वर्गवास हुआ था शहीदी तरीके से। जब सरकार 4 करोड़ रु० की जगह का स्वर्गीय प्रधान मन्त्री जी के नाम पर राष्ट्रीयकरण

करने का फैसला कर रही है तो क्या वह 8 लाख रु० की उस सम्पत्ति का, जो कि राष्ट्रपिता, शहीद बापू की शहादत की जगह है, राष्ट्रीयकरण करने का विचार नहीं कर रही है। अगर नहीं कर रही है तो इसके लिये सरकार के पास क्या तर्क है।

अध्यक्ष महोदय : वैसे तो यह सवाल यहां पर रेलेवेंट नहीं है, लेकिन चूंकि माननीय सदस्य ने दो तीन नोटिसें दी हैं इसलिये इस सवाल का जवाब भी दे दिया जाय तो अच्छा होगा।

श्री लाल बहादुर शास्त्री : जहां तक इस मकान की बात है जहां पंडित जवाहरलाल नेहरू रहते थे, वह सरकारी मकान है और जहां गांधी जी मारे गये थे वह एक व्यक्तिगत मकान था, प्राइवेट मकान।

श्री राजसेवक यादव : उसे हासिल कर लीजिये।

श्री लाल बहादुर शास्त्री : आप सुन लें। चूंकि वह व्यक्तिगत मकान था, उसके बारे में पंडित जी ने काफी लिखा पढ़ी की, सरदार पटेल साहब ने भी श्री घनश्यामदास बिड़ला से बातचीत की। जितना हो सका यहां उसको देखा गया कि क्या वह मकान वगैर उनकी इच्छा के ले लिया जाए, यह उचित होगा या नहीं होगा। दोनों ही साहिबान ने, पंडित जी ने और सरदार पटेल ने, जो मैंने पत्र व्यवहार देखा है, और उसमें खास तौर पर पंडित नेहरू और सरदार पटेल का नाम लिखा हुआ है और उन दोनों ने ही कहा है कि ऐसी स्थिति में जबर्दस्ती या अनिच्छा से उनका मकान नहीं लेना चाहिये। और श्री मिनिस्टर यहां बैठे हुए हैं, उनके बारे में मैं नहीं जानता हूं। लेकिन जहां गांधी जी मारे गये थे, उस जगह को घनश्यामदास बिड़ला जी अलग कर दें, उसका अलग रास्ता हो जाए, वह तय किया गया। उसको उन्होंने अलग कर दिया। उन्होंने कहा कि यू आप जो हुक्म देंगे, वैसा किया जाएगा लेकिन अपने मन की बात उन्होंने यह बताई कि मुझे इस जगह से जहां कि गांधीजी रहे और सब कुछ हुआ अगर आप हटा देना चाहें तो हट जाऊंगा लेकिन मेरे मन में क्या है, वह बात मैंने आपको बता दी है। यों जितना आप और भी इन्तजाम करने को कहेंगे वह मैं करने के लिए तैयार हूं और उन्होंने कर दिया है।

श्री बागड़ी : एक आदमी के मन की बात को...

अध्यक्ष महोदय : आप बैठ जाय।

श्री बागड़ी : मैं बैठ जाऊंगा। मैं एक व्यवस्था का प्रश्न उठाना चाहता हूं। एक आदमी के मन की बात पर, एक आदमी की भावना के सवाल पर सारे देश की भावना को ठेस पहुंचाना क्या उचित है ? राष्ट्रपिता की जहां शहादत हुई है उसको न लेकर हम अपने माथे पर एक कलंक का टीका ही लगा रहे हैं और आने वाली पीढ़ियां हमें माफ नहीं कर सकती हैं राष्ट्रपिता की शहीदी जगह एक पूंजीपति के अधीन रहे और देश के अन्दर इतनी शक्ति न हो कि वह कानून से या पैसा देकर के, ले सके, क्या इसको माना जा सकता है ? क्या सरकार ने जो फैसला दिया है, यह ठीक है ? मैं चाहता हूं कि आप इस पर अपना निर्णय दें।

अध्यक्ष महोदय : वक्त पर दूंगा। आप बैठ जाय।

श्री बागड़ी : मैं बैठ जाऊंगा। लेकिन मैं...

अध्यक्ष महोदय : मैं इस सवाल की इजाजत नहीं दे सकता।

श्री बागड़ी : यह सवाल बड़ा अहम है।

अध्यक्ष महोदय : यह सवाल रेलेवेंट नहीं है, लेकिन चूंकि पहले आपका नोटिस था...

श्री बागड़ी : देश के अन्दर...

अध्यक्ष महोदय : आप बैठ जावें।

श्री बागड़ी : ...मैं बैठ जाता...हूं लेकिन आप अपना निर्णय...

अध्यक्ष महोदय : ...पार्टी के लीडर इनसे यह...कहेंगे क्या कि मैं निर्णय इस वक्त नहीं दे सकता हूं ।

Shri P. R. Chakraverti: While taking the decision of setting up a national memorial, may I know whether the Government took into account the historical performance which made the whole nation inspired and stirred to its depth and that the only place which can claim allegiance and homage of the nation is the residence of Shri Jawaharlal Nehru in Allahabad and not the Prime Minister's residence in Delhi?

Shri Lal Bahadur Shastri: Regarding the Allahabad house, as I said, of course, he has already decided that it should be given to the nation. So far as this house is concerned, almost his entire activities especially during the last 16 years has been in Delhi, and the Government did feel that they must do something in regard to this matter at the earliest possible. We gave careful thought to it. I think Government has taken the right decision and we want to stick to it.

Shri P. C. Borooah: May I know whether it is a fact that our late Prime Minister, Shri Jawaharlal Nehru, the idol of our nation, attained his height of supremacy, glory and greatness long before his occupation of the building at Teen Murti Marg; also whether it was felt that this age-old building of brick and mortar was erected by foreign rulers for a particular purpose?

Shri Lal Bahadur Shastri: I think he has not completed his question.

Shri P. C. Borooah: May I know whether it is not a fact that Shri Jawaharlal Nehru, the idol of our nation, has attained the supreme height of glory and greatness long before his occupation of the Tin Murti Marg residence and whether it is not also a fact that if the age old brick and mortar building erected by the foreign rulers for a particular purpose is used or utilized as a memorial it will defeat that object?

Mr. Speaker: I could not follow it.

Shri Lal Bahadur Shastri: I could follow the first part of the question.

Mr. Speaker: Whatever he has followed he might answer. I could not follow it.

Shri Lal Bahadur Shastri: About the first part of the question, I would like to say that the hon. Member is hundred per cent correct and I wish all the members sitting here realise the importance of what he has stated.

Shri P. K. Deo: While urging that the name of Pandit Jawaharlal Nehru should be best commemorated by upholding the principles of democracy which were so dear to him instead of putting up a statue here or maintaining a building somewhere, in view of the shortage of accommodation in Delhi may I know whether Government is going to revise its decision so that the building could be utilized for a better purpose?

Mr. Speaker: Shri Kamath.

Shri P. K. Deo: Sir, he has not replied to my question.

Mr. Speaker: When the hon. Prime Minister says the final decision has been taken how can I ask him to revise it?

Shri Hari Vishnu Kamath: Apart from the considerations which have been voiced by my colleague Shri Nath Pai and other friends in the House is it a fact that the security organisation has also reported or suggested that the late Prime Minister's house is better-suited from the security point of view rather than the present residence and, if so, whether this matter has been considered from that point of view also?

Mr. Speaker: The Prime Minister says a final decision has been taken by the Government.

Shri Hari Vishnu Kamath: I want to know whether this particular point was also considered before taking a decision.

Shri S. M. Banerjee: After Mr. Sanyal's murder, it should be shifted from there.

Shri Kapur Singh: Sir, you have also stated that some other arrangements should be made from the security point of view. (*Interruptions*)

Shri Lal Bahadur Shastri: Some security arrangement perhaps is necessary for the Prime Minister.

Shri Hari Vishnu Kamath: All arrangements; not some.

Shri Lal Bahadur Shastri: I am a much smaller man. Therefore, I am not easily going to be . . .

Shri Hari Vishnu Kamath: But you are the Prime Minister.

Mr. Speaker: Shri Ram Sewak Yadhav.

Shri Hari Vishnu Kamath: Sir, he has not answered my question. He is answering it.

Shri Kapur Singh: How can the Prime Minister of a country say that he is a smaller man? (*Interruptions*)

श्री बागड़ी : यह क्या . . .

Mr. Speaker: Will he kindly resume his seat? I have already borne him too much इस तरह से अगर वह बोलते रहेंगे तो कैसे काम चल सकता है । तब मैं चला नहीं सकता हूं । इसी तरह से वह चाहते हैं तो इसका पहले फैसला हो जाना चाहिये । When an hon. Member or the Speaker is speaking, others should sit down. They should not continue to stand or speak. We cannot proceed in that manner. Now Shri Ram Sewak Yadhav.

Shri Hari Vishnu Kamath: Sir, the Prime Minister was answering my question when he was interrupted by some other Members.

Mr. Speaker: I do not think that question arises when the Government says that a final decision has been taken.

Shri Hari Vishnu Kamath: I want to know whether that final decision has been taken after considering this aspect also.

Mr. Speaker: When they are not going to revise their decision, whether they have taken this point into consideration or not is not relevant.

Shri Hari Vishnu Kamath: They will be forced to revise it.

श्री राम सेवक यादव : सारे संसार का यह नियम है कि जहां पर कोई बड़ा नेता पैदा होता है, उस स्थान को उसका स्मारक बनाया जाता है । मैं जानना चाहता हूं कि क्या सरकार ने स्वर्गीय पंडित जवाहरलाल नेहरू जन्म स्थान को स्मारक बनाने पर विचार किया है, यदि हां, तो वहां पर क्यों नहीं बनाया जाता है ? प्रधान मन्त्री ने अभी कहा है कि उस स्थान को राष्ट्रीय सम्पत्ति घोषित कर दिया गया है स्वर्गीय प्रधान मन्त्री की इच्छानुसार । मैं जानना चाहता हूं कि उस दिशा में कोई कार्रवाई की गई है क्या ?

श्री लाल बहादुर शास्त्री : किस रूप में आनन्द भवन का उपयोग होगा इस पर विचार करने की बात है ।

श्री प्रकाशवीर शास्त्री : वह तो पंडित जी की वसीयत में है, उस पर आप क्या विचार करेंगे ।

श्री लाल बहादुर शास्त्री : मैं वह जानता हूं । मैं यही कहने वाला था, मैं आपका समय बचाना चाहता था । जहां तक उनके जन्म स्थान का सवाल है पंडित जी का जन्म आनन्द भवन में नहीं हुआ था, उनका जन्म इलाहाबाद में ही हुआ था लेकिन दूसरी जगह हुआ था । जिस जगह को आजकल मुहम्मदअली

पार्क कहते हैं उसके पास एक मकान में उनका जन्म हुआ था । आप जन्म स्थान पर जोर न दें । लेकिन आनन्द भवन के बारे में हमें उत्तर प्रदेश की सरकार के साथ बात करके फैसला करना है ।

श्री राम सेवक यादव : मेरे आधे प्रश्न का उत्तर नहीं आया । इसको राष्ट्रीय सम्पत्ति घोषित करने के बारे में क्या कार्रवाई हो रही है ।

Shri Shivaji Rao S. Deshmukh: Would the Government be pleased to consider it, on compassionate and humanitarian grounds—the first Prime Minister of India is supposed to have led eventful moments in this very House—justifiable to convert Parliament House building as memorial to the late Prime Minister and, if not which considerations are involved in his residence being memorialised?

Mr. Speaker: Order, order; we are very responsible persons being watched by the nation as a whole and, more particularly, by the visitors that are there. We should not indulge in such questions that might be the subject of ridicule by others.

Shri Shivaji Rao S. Deshmukh: May I plead with you.

Mr. Speaker: Order, order. Shrimati Reddy.

Shrimati Yashoda Reddy: May I know from the hon. Prime Minister, apart from the great love and sentiment we attach to our late Prime Minister and apart from the fact that Shri Lal Bahadur Shastri has said that he is much smaller with which we do not agree, whether it was a correct precedent to have made the official residence of the Prime Minister a memorial, because tomarrow a President or a Prime Minister could say that he does not want to stay in any official residence? Is this a correct precedent and is there such a precedent anywhere in the world that the official residence of a Prime Minister has been made a natnonal memorial after his death?

Mr. Speaker: Next question.

Calcutta-New Zealand Telex Service

*150. **Shri R. G. Dubey:**
Shri Vishram Prasad:
Shri Jashvant Mehta:

Will the Minister of Communications be pleased to state:

(a) whether it is a fact that Calcutta has been linked with New Zealand by telex service from 1st June, 1964; and

(b) whether a similar tele-communication link would also be established with Bombay and other important cities?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes, from 1st May, 1964.

(b) International Telex Services to foreign countries, including New Zealand, operated by the Overseas Communications Service are already available to subscribers at Bombay, Ahmedabad, Calcutta and New Delhi. Subscribers at Madras will also have similar facilities very shortly.

Shri R. G. Dubey: May I know the expenditure involved in this project?

Shri Bhagavati: No extra expenditure is involved in this project because this is merely an extension of the Indo-British direct telex link with New Zealand.

Proposals for Streamlining work of Ministry of I. & B.

*151. **Dr. L. M. Singhvi:**
Shri M. L. Dwivedi:
Shrimati Savitri Nigam:
Shri S. C. Samanta:
Shri Subodh Hansda:
Shri P. Venkatasubbaiah:
Shri Yashpal Singh:
Shri Bade: